

**KARNATAKA LOKAYUKTA**

No.Compt/Uplok/GLB-686/2019/ARE-5

Multi-storied Building  
Dr.B.R. Ambedkar Veedhi,  
Bangalore,

Dated: 23/02/2021.

**REPORT UNDER SECTION 12(3) OF THE KARNATAKA  
LOKAYUKTA ACT, 1984**

Sub: Proceedings against A.H. Krishnamurthy,  
Excise Inspector, B.T.Patilnagar,  
Koppal Zone, Koppal -regarding his  
misconduct as public servant -reg.

\*\*\*\*\*

1. On the basis of complaint filed by one Sri.Ramamurthy Gowda, Press Reporter, RTI Activist, No.2, 8<sup>th</sup> Cross, Obalappa Layout, Papareddy Palya, Nagarabhavi, 2<sup>nd</sup> stage, Bengaluru (hereinafter referred to as 'complainant' for short) against A.H. Krishnamurthy, Excise Inspector, B.T.Patilnagar, Koppal Zone, Koppal (hereinafter referred to as Respondent) alleging that the Respondent has committed misconduct, an investigation was taken up by invoking Section 9 of Karnataka Lokayukta Act, 1984.

**2. ACCORDING TO THE COMPLAINANT:**

In the year 2018 and 2019 many Excise licenses are renewed though the license holders had committed violations of the conditions after payment of penalty. He has further stated that Excise Commissioner, Bengaluru has issued a Circular in No. ECE/09/ DSC (2)/HOSAPETE/2017 Dated 21.04.2018. In spite

of this Circular, the concerned officers have recommended for renewal of the licenses. The Complainant has further stated that the persons, who have paid penalty and also the proceedings initiated against such Excise license holders for violations of conditions, the concerned officers have recommended for renewal of the license of such persons to their superiors after receiving bribe amount from them.

2. Respondent has submitted his comments stating that more than 122 cases are registered in Koppal Division in the year 2017-18 and fine amount of Rs.19,01,000/- was collected. He has further stated he has neither violated the conditions nor received any bribe amount as alleged in the complaint by the Complainant.

3. On the basis of Complaint averments, comments of Respondent and also the rejoinder submitted by the Complainant, the matter was referred to Superintendent of Police, Karnataka Lokayukta, Koppal for investigation and to report. The Superintendent of Police, Karnataka Lokayukta, Raichur has submitted a report dt: 20.11.2020 along with the report of Deputy Superintendent of Police, Karnataka Lokayukta, Koppal stating that inspite of the violations of license conditions committed by Excise license holders, the Respondent has recommended for renewal of such excise licenses and also he has not followed the guidelines of Circular issued by State Commissioner of Excise, Bengaluru in No. ECE/09/DSC(2)/HOSAPETE/2017 Dated 21.04.2018 and thereby the Respondent has committed misconduct and also he has committed dereliction of duty.

4. The Report of Dy.S.P., Karnataka Lokayukta, Koppal read thus:

“ ಒಟ್ಟಾರೆಯಾಗಿ ಸದರಿ ದೂರಿನ ವಿಚಾರಣೆ ಕಾಲಕ್ಕೆ ಕಂಡುಬಂದಿದ್ದೇನೆಂದರೆ, ಎ.ಹೆಚ್.ಕೃಷ್ಣಮೂರ್ತಿ ಆಗಿನ ಅಬಕಾರಿ ನಿರೀಕ್ಷಕರು, ಕೊಪ್ಪಳ ವಲಯ ಕೊಪ್ಪಳ, ಇವರು ಕೊಪ್ಪಳ ವಲಯದಲ್ಲಿ ದಿನಾಂಕ:05.04.2018ರಿಂದ ದಿ:23.11.2018ರವರೆಗೆ ಕಾರ್ಯ ನಿರ್ವಹಿಸಿದ್ದು, ಇವರ ಕಾರ್ಯ ವ್ಯಾಪ್ತಿ ಕೊಪ್ಪಳ ತಾಲ್ಲೂಕು ಆಗಿರುತ್ತದೆ.

ಸನ್ 2017-18 ರಲ್ಲಿ ಒಟ್ಟು 122 ಪ್ರಕರಣಗಳು ದಾಖಲಾಗಿದ್ದು, ಸದರಿ ಎಲ್ಲಾ ಪ್ರಕರಣಗಳಲ್ಲಿ ಸನ್ನದುದಾರರಿಗೆ ದಂಡ ವಿಧಿಸಿದ್ದು ಕಂಡು ಬಂದಿದ್ದು, ಎ.ಹೆಚ್.ಕೃಷ್ಣಮೂರ್ತಿ, ಅಬಕಾರಿ ನಿರೀಕ್ಷಕರು ರವರು ದೂರುದಾರರು ತಮ್ಮ ದೂರಿನಲ್ಲಿ ಆಪಾದಿಸಿದಂತೆ ಮೂರು ಅಥವಾ ಮೂರಕ್ಕಿಂತ ಹೆಚ್ಚು ಬಾರಿ ಅಬಕಾರಿ ಕಾಯ್ದೆ ಉಲ್ಲಂಘಿಸಿದ ಬಗ್ಗೆ ಪ್ರಕರಣ ದಾಖಲಾಗಿರುವ 27 ಸನ್ನದುದಾರರ ಸನ್ನದನ್ನು ಸನ್ 2018-19ರ ಸಾಲಿಗೆ ನವೀಕರಣಕ್ಕೆ ಶಿಫಾರಸ್ಸು ಮಾಡಿದ್ದು ವಿಚಾರಣೆ ಕಾಲಕ್ಕೆ ಸಾಬೀತಾಗಿರುತ್ತದೆ.

ಮಾನ್ಯ ಗೌರವಾನ್ವಿತ ಉಪಲೋಕಾಯುಕ್ತರು -2 ರವರು ಸರ್ಕಾರಕ್ಕೆ ಸಲ್ಲಿಸಿದ ವರದಿ ಹಾಗೂ ಸರಕಾರವು ಹೊರಡಿಸಿದ ಪತ್ರದ ಮೇಲಿಂದ ಮಾನ್ಯ ಅಬಕಾರಿ ಆಯುಕ್ತರು, ಶಾಂತಿನಗರ ಬೆಂಗಳೂರುರವರು ದಿ:21.04.2018 ರಂದು ಹೊರಡಿಸಿದ ಸುತ್ತೋಲೆ ಅನ್ವಯ ‘ ಪದೇ ಪದೇ ಅಬಕಾರಿ ನಿಯಮ ಹಾಗೂ ಷರತ್ತುಗಳನ್ನು ಉಲ್ಲಂಘಿಸಿದ ಸನ್ನದುದಾರರ ಸನ್ನದುಗಳನ್ನು ನವೀಕರಿಸಲು ತಿರಸ್ಕರಿಸಲು ಅಥವಾ ಸನ್ನದನ್ನು ರದ್ದುಗೊಳಿಸಲು ಸೂಚಿಸಿದ್ದು’ ಆದ್ದಾಗ್ಯೂ ಸಹ ಪದೇ ಪದೇ ಅಬಕಾರಿ ಕಾಯ್ದೆ ಉಲ್ಲಂಘಿಸಿದ ಸನ್ನದುದಾರರ ಸನ್ನದನ್ನು ಸನ್ 2018-

19ರ ಸಾಲಿಗೆ ನವೀಕರಿಸಲು ಶಿಫಾರಸ್ಸು ಮಾಡಿದ್ದು ವಿಚಾರಣೆ ಕಾಲಕ್ಕೆ ಸಾಬೀತಾಗಿರುತ್ತದೆ.

ಅಲ್ಲದೆ ಮಾನ್ಯ ಗೌರವಾನ್ವಿತ ಉಪಲೋಕಾಯುಕ್ತರು -2 ರವರು ಇವರ ಆದೇಶದಂತೆ ಮಾನ್ಯ ಅಬಕಾರಿ ಆಯುಕ್ತರು, ಶಾಂತಿನಗರ ಬೆಂಗಳೂರು ರವರ ಸುತ್ತೋಲೆ ಸಂ:ಇಸಿಇ/09/ಡಿ.ಎಸ್.ಸಿ(2) ಹೊಸಪೇಟೆ/2017 ದಿ:21.04.2018ರನ್ವಯ ಕೊಪ್ಪಳ ವಲಯ ಕಾರ್ಯಾಲಯದಿಂದ ಎ.ಹೆಚ್.ಕೃಷ್ಣಮೂರ್ತಿ ಅಬಕಾರಿ ನಿರೀಕ್ಷಕರು ರವರು ಸದ್ಯ ಅಬಕಾರಿ ನಿರೀಕ್ಷಕರು, ವಲಯ-16, ಬಸವೇಶ್ವರನಗರ(ಬಿಯುಡಿ-3) ನಂ.1757/10, 22ನೇ ಅಡ್ಡರಸ್ತೆ, ಗೋವಿಂದರಾಜನಗರ, ಬೆಂಗಳೂರು) ಲೈಸೆನ್ಸ್ ನಿಬಂಧನೆಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ಯಾವುದೇ ಮುನ್ನೂಚನೆ ತಿಳುವಳಿಕೆ ಪತ್ರ ಜಾರಿ ಮಾಡದೇ ಮೇಲಾಧಿಕಾರಿಗಳಿಂದ ಬಂದಂತಹ ಸುತ್ತೋಲೆ ಆದೇಶಗಳನ್ನು ಪಾಲಿಸದೇ ತಮ್ಮ ಕರ್ತವ್ಯದಲ್ಲಿ ನಿರ್ಲಕ್ಷಿತನ ತೋರಿರುವುದು ಅರ್ಜಿ ವಿಚಾರಣೆ ಕಾಲಕ್ಕೆ ತಿಳಿದು ಬಂದಿರುತ್ತದೆ,

ಕಾರಣ ಸದರಿ ಶ್ರೀ ಎ.ಹೆಚ್.ಕೃಷ್ಣಮೂರ್ತಿ, ಅಬಕಾರಿ ನಿರೀಕ್ಷಕರವರು (ಸದ್ಯ ಅಬಕಾರಿ ನಿರೀಕ್ಷಕರು ವಲಯ-16, ಬಸವೇಶ್ವರನಗರ (ಬಿಯುಡಿ-3) ನಂ.1757/10, 22ನೇ ಅಡ್ಡರಸ್ತೆ, ಗೋವಿಂದರಾಜನಗರ, ಬೆಂಗಳೂರು ರವರ ವಿರುದ್ಧ ಸೂಕ್ತ ಶಿಸ್ತು ಕ್ರಮಕೈಗೊಳ್ಳಬಹುದಾಗಿದೆ.”

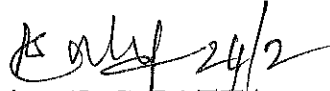
5. On perusal of the Report of Deputy Superintendent of Police, Karnataka Lokayukta, Koppal it is prima facie clear that the Respondent Sri.A.H.Krishnamurthy, Excise Inspector, B.T.Patil Nagar, Koppal Zone, now working in Channagiri Zone, Davanagere district has committed misconduct by recommending renewal of license of 27 License Holders for the period of 2018-2019 though they had violated the Excise Rules

more than thrice and had not followed the Circular Instructions dt: 21.04.2018.

6. The said facts and materials on record prima facie show that Respondent Sri.A.H.Krishnamurthy, Excise Inspector, B.T.Patil Nagar, Koppal Zone has committed misconduct under Rule 3(1) of KCS (Conduct) Rules, 1966. Hence, recommendation is made under section 12(3) of Karnataka Lokayukta Act, 1984 to the Competent Authority to initiate disciplinary proceedings against Respondent Sri.A.H.Krishnamurthy, Excise Inspector, B.T.Patil Nagar, Koppal Zone and to entrust the inquiry to this authority under Rule 14-A of Karnataka Civil Service (Classifications, control and Appeal) Rules, 1957.

7. As per section 12(4) of Karnataka Lokayukta Act, 1984 the Competent Authority to intimate this authority **within three months** from the date of receipt of this report, the action taken or proposed to be taken on this report.

Connected records are enclosed.

  
(Justice B.S.PATIL)  
Upalokayukta-1,  
KARNATAKA STATE,  
BENGALURU.

